

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P. (IB)/972(KB)2018  
IA(I.B.C)/683(KB)2024

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 09<sup>TH</sup> APRIL 2024**

IN THE MATTER OF	BELL FINVEST [INDIA] LIMITED. VS DUCKBILL DRUGS PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

**Appearance (via video conferencing/physically)**

Ms. Urmila Chakraborty, Adv. ] For Applicant

Mr. Avishek Guha, Adv.

Ms. Arunika Dutta, Adv.

Mr. Kaustav De Sarkar, Adv.

Mr. Shaunak Mitra, Adv. ] For Liquidator

Mr. Shuanak Mitra, Adv

Ms. Debaleena Ganguly, Adv.

**ORDER**

1. Ld. Counsels for the parties present.

2. **IA(IBC)/683(KB)2018**

- a) Registry is directed to issue notice by way of speed post and by e-mail and place tracking information on record to the Registrar of Companies – West Bengal to implement the Orders granting reliefs and concessions to M/s. Paul Brothers as it appears from Page 50, Sl. No.14 and Page 56, Sl. No. 40 of the application respectively and update the status of the corporate debtor which seeks to be listed under liquidation as obtained from the master data available on 14.03.2024, as it appears to enable the successful auction purchaser to carry on its business.
- b) Registrar of Companies – West Bengal is directed to change the address as reflected in Page 58 of the application.

- c) Further, directed to change the registered address as well as e-mail address of the said company. The entire exercise be completed within a period of one week from the date of the communication and upon compliance to this, intimation also be provided to the liquidator.
  - d) Registrar of Companies is directed to file its compliance report.
3. Post this matter on **09.05.2024**.

**D. Arvind**  
**Member (Technical)**

**Bidisha Banerjee**  
**Member (Judicial)**